

National Company Law Appellate Tribunal, New Delhi
Company Appeal (AT)(Insolvency) No.308 of 2020

In the matter of :

Praveen Kumar Nanda Kumar Appellant

Vs.

VSL Securities Pvt. Ltd. &Ors. Respondents

Present:

Appellant:

Respondent:

ORDER

24.02.2020 Even after calling the matter for the second time at 1.15 P.M. There is no representation on behalf of the Appellant and the Respondent. Earlier on **20.02.2020**, there is no representation on the side of Appellant and hence the matter is directed to be listed on **24.02.2020**.

In spite the fact that there is no representation on the side of the Appellant at today at 1.15 P.M. this tribunal is dismisses the appeal for non diligent prosecution, but without cost.

(Justice Venugopal M.)
Member(Judicial)

(V.P.Singh)
Member(Technical)

(ShreeshaMerla)
Member(Technical)